

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

13.

C.P.(IB)/1195(MB)/2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 28.11.2022

NAME OF THE PARTIES: Bright Outdoor Media Private Limited
Vs
Topaki Media Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. None present for the Operational Creditor. Mr. Pulkitesh Dutt Tiwari, Ld. Counsel for the Corporate Debtor present.
2. This is a Petition filed for a claim of Rs.16.00 lakhs, which is below the threshold limit. Hence, the Petition is not maintainable. Therefore, C.P.(IB)/1195(MB)/2021 is hereby **dismissed** as not maintainable.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)